HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

EMG-LPA No.2/2020

EMG-CM No.4/2020

(Through Video Conferencing from Jammu)

Rakesh Kumar Choudhary

.....Appellant

Through: - Mr. Vikram Sharma, Advocate

(On Video Conferencing from High Court at

Jammu)

Mr. Sunil Sethi, Sr. Advocate (on Video Conference from his residence at

Jammu)

V/s

Union Territory of J&K and Others

....Respondent(s)

Through:-Mr. F. A. Natnoo, AAG

(On Video Conferencing from High Court at



EMG-LPA no.5/2020

EMG-CM no.13/2020 (for interim relief)

(Through Video Conferencing)

Chaman Lal

.....Appellants

Through: - Mr. P.N.Raina, Sr.Advocate with

Mr. J. A. Hamal, Advocate. (On Video Conference from High Court at

Jammu)

V/s

State of J&K (Now Union Territory of J&K) & Others

....Respondent(s)

Through:- Mr. F. A. Natnoo, AAG

(On Video Conferencing from High Court at

Jammu)

EMG-LPA No.41-A/2020

EMG-CM No.9/2020

(Through Video Conferencing from

Srinagar)

M/s Usman Construction and others

.....Appellant

Through:- None.

V/s

Union Territory of J&K and Others

....Respondent(s)

Through: Mr. F. A. Natnoo, AAG
(On Video Conferencing from High Court at

Jammu)

EMG-LPA No.50-A/2020 in OWP no.477/2019

EMG-CM No.10-A/2020 (Through Video Conferencing from Srinagar)

M/s Mohammad Ashore and others

.....Appellant

Through:- None.

V/s

Commissioner/Secretary to Government and Another

....Respondent(s)

Through:- Mr. F. A. Natnoo, AAG

(On Video Conferencing from High Court at Jammu)

EMG-LPA no.54-A/2020

EMG-CM no.13-A/2020

(Through Video Conferencing from Srinagar)

Mohammad Farooq Lone & Others

.....Appellants

Through:- None.

V/s

Union Territory of J&K & Others

....Respondent(s)

Through:- Mr. F. A. Natnoo, AAG

(On Video Conferencing from High Court at

Iammu)

HON'BLE THE CHIEF JUSTICE

(On Video Conference from High Court at Jammu)

Coram:

HON'BLE MR. JUSTICE SANJAY DHAR, JUDGE

(On Video Conference from High Court at Jammu)

ORDER 29.05.2020

EMG-LPA Nos.2, 5, 41-A, 50-A & 54-A/2020

 Heard Mr. Vikram Sharma, learned counsel for the appellant in EMG-LPA No.2/2020 in part.

EMG LPA Nos.2, 5, 41-A, 50-A &54-A/2020

2. The respondents have filed an affidavit dated 28th May 2020. However,

we are not satisfied with the same as the complete notings; dates on which they

were endorsed and the details of the authorities who approved the same have not

been mentioned.

Let a fresh affidavit giving complete details and typed copy of the

relevant extract of the note sheets be placed before us within one day from

today. The appellants shall respond to the same before next date of hearing.

3. The respondents shall also in a tabulation give us the details of the bids;

reserved price; the bids of the appellant; the details of 50% of the bid amount

and date of its deposit and the date of expiry of the period of six months from

the issuance of the Letter of Intent.

4. The appellant in EMG-LPA No.2/2020 shall disclose on affidavit the full

particulars as to how he procured the extracts of the official file including the

letter dated 14th November 2018 (at Page-316) and the letter dated 3rd December

2018 (at Page-317) of his appeal.

5. We are informed by Mr. Vikram Sharma, learned counsel that these

letters have been given to his client by Government officers/officials. The full

names and particulars of the officer(s)/official(s) who have supplied these

copies shall be disclosed in the affidavit by the next date of hearing.

6. List for continuation of arguments of Mr. Vikram Sharma, learned

counsel for the appellant in EMG-LPA No.2/2020 on 1st June 2020 at

11.30 A.M.

(SANJAY DHAR) JUDGE (GITA MITTAL) CHIEF JUSTICE

Jammu 29.05.2020 Raj Kumar